

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 5.7.2000.

O.A.Nos. 737/1994 & 738/1994.

These two cases were disposed of in order dated 12.5.1999 in which the Respondents were directed to consider the prayer of applicant in the light of the instructions to be contained by them if the age relaxation for east Bangladesh refusees has been extended beyond a certain date. Respondents have filed two MAS indicating that as per the instructions issued by the Deptt. of DEPOT and Ministry of Defence, the age relaxation for Bangladesh refusees has not been extended beyond 31.12.1989. Learned Additional Standing Counsel wants this matter to be noted by the Tribunal and kept on record. We have heard Mr. B. Dash, learned Additional Standing Counsel. Learned counsel for the applicant is absent. In view of this, the above information is noted and kept on record. Two MAS in both the cases are disposed of accordingly.

Vice-Chairman

Member (Judicial)

Copies of order
dt. 5.7.2000.
1 may be sent
for counsel for
both sides

Report
7.7.2000
10/3

1
7.7.2000

1. M.A. 417/94 in
Counsel's

11. Copy of order

11. For order

with memo dt.
4.7.2000.

11. ad 31.5.2000

(A similar case)

4.7.2000